Gold Board and the Ministry on this work is estimated as follows:.—

1962-63

1197

Rs.16,315.00

April 1963 to

October, 1963 Rs. 2,21,248.00

200. [Transferred to the 5th December, 1963.]

रूसी जस्तें का ग्रायात मुख्य

२०१. श्री विमलकुमार मन्तालालजी चौर्डिया : क्या अन्तर्राष्ट्रीय व्यापार मंत्री यह बताने की कृपा करेंगे कि :

- (क) राज्य व्यापार निगम की मार्फत १६६२-६३ में आयात किये गये रूसी जस्ते का उत्पादन-शुक्क सहित आयात मूल्य क्या भा;
- (ख) राज्य व्यापार निगम ने इसे लघु उद्योग निगम को किस भाव पर बेचा; ग्रीर
- (ग) लघु उद्योग निगम ने उसे लघु उद्योगों को किस भाव पर बेचा ?

## t [IMPORT PRICE OF RUSSIAN ZINC

- 201. SHRI V. M. CHORDIA: Will the Minister of International Trade be pleased to state:
- (a) the import price, inclusive of Excise Duty, of the Russian Zinc imported through State Trading Corporation in the year 1962-63;
- (b) the rate at which it was sold by State Trading Corporation to the Small Scale Industries Corporation; and
- (c) the rate at which the same was sold by the Small Scale Industries Corporation to small scale industries?]

अन्तर्राष्ट्रीय व्यापार मंत्री (श्री मनुभाई ज्ञाह): (क) कीमतें २० ८६६ प्रति लांग टन ग्रीर रु० ६५७ प्रति लांग टन के बीच रही। अस्ते पर कोई उत्पादन-शुल्क नहीं लिया जाता।

to Questions

- (ख) राज्य व्यापार निगम ने अवतीर्ण मृत्य तथा २ प्रतिशत लाभ पर बेचा है।
- (ग) विभिन्न राज्यों के लघु उद्योग
  निगम कीमतें स्वयं निर्धारित करते हैं।

f[THE MINISTER OF INTERNATIONAL. TRADE (SHRI MANUBHAI SHAH): (a) The price varied between Rs. 899 per long ton and Rs. 957 per long ton. There is no excise duty on zinc.

- (b) The State Trading Corporation sold at the landed cost plus a margin of 2%.
- (c) The various State Small Indus tries Corporations fix the prices them selves.]

#### SUPPLY MISSION IN MOSCOW

202. SHRI SITARAM JAIPURIA: Will the Minister of SUPPLY be pleased to refer to the answer given to Unstarred Question No. 334 in the Rajya Sabha on 4th September, 196J and state whether Government have since taken any decision on the proposal to open a Supply Mission in Moscow to handle procurements of stores needed by Government from Eastern Europe?

THE MINISTER OF SUPPLY (SHOT JAISUKHLAL HATHI): It is not proposed to open a Supply Mission in Moscow.

# COMMON POWER SYSTEM FOR THE. PUNJAB, DELHI AND U.P.

<sub>203</sub> J" SHRI SITARAM JAIPURIA: <u>\\SHRI</u> KRISHNA CHANDRA:

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether it is a fact that the States of Punjab and Uttar Pradesh

and the Union Territory of Delhi have agreed to inter-connect their power systems; and

(b) if so, what are the full details of the agreement?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO): (a) Yes.

(b) A statement giving the required details is attached.

### STATEMENT

In a meeting held at New Delhi in May, 1963) between the representatives of the Central Water and Power Commission, the Delhi Electric Supply Undertaking and those of the U.P. and Punjab State Electricity Boards, it was agreed to construct the following transmission lines for inter-linking of the Punjab-Delhi-Uttar Pradesh power systems:

- (a) A 220 KV line from Mora-dnagar (U.P.) to Delhi 'C Station;
- (b) A 220 KV line from Farida-bad (Punjab) to Delhi 'C Station; and
- (c) A 66 KV single circuit, link between Ghaziahad and Shahdara.

The link at (c) would enable exchange of power between U.P. and Delhi in emergent conditions till the completion of the line referred to at (a). This link is expected to be completed within about a couple of months.

Preliminary works on other lines have been started, and are programmed to complete in 2-3 years.

# ISSUE OF LICENCE TO KASHMIR CERAMICS LTD., KATHUA

204. SHRI A. M. TARIO: Will the Minister of Industry be pleased to ■tate:

- (a) whether it is a fact that Government have issued a licence to Kashmir Ceramics Ltd., in Kathua; and
- (b) if so, on what basis the licence has been issued?

THE MINISTER OF INDUSTRY (SHRI N. KANUNGO): (a) and (b),A statement is attached.

#### STATEMENT

(a) and (b) The Industries (Development and Regulation) Act. 1951 was extended to the State of Jammu and Kashmir with effect from the 15th February, 1962. The owners of the industrial undertakings in that State which were in existence on that date or for the establishment of which 'effective steps' as defined in the Licensing of Industrial Undertakings Rules, 1952 had been taken on or before that date, were required to apply for registration under the Act. As in this case 'effective steps' had been taken before the 15th February, 1962, M/s. Kashmir Ceramics Ltd., Kathua made an application in March, 1962 to the former Ministry of Commerce and Industry for registration under the Registration and Licensing of Industrial Undertakings Rules, 1952 for the manufacture of Sanitaryware and H.T. & L.T. Insulators. A Registration Certificate has accordingly been issued to M/s. Kashmir Ceramics Ltd., Kathua. No licence as such under the Industries (Development and Regulation) Act. 1951 has so f<sup>ar</sup> been issued to M/s. Kashmir Ceramics Ltd., Kathua.

## CHANGES IN SLUM CLEARANCE AND JHUGGI-JHOMPRY REMOVAL SCHEMES IN DELHI

- 205. SHRI M. P. BHARGAVA: Will the Minister of Works, Housing and REHABILITATION be pleased to state:
- whether any meeting of . the representatives of his Ministry, the Delhi Administration, the Delhi Municipal Corporation and the New Delhi Municipal Committee was held re-